IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(CAA)-147(PB)/2017

IN THE MATTER OF:

Berkeley Design Automation India Pvt. Ltd.

Applicant/petitioner

And

Mentor Graphics(India) Pvt. Ltd.

.... Respondent

....

Order under Section 230-232 of the Companies Act, 2016

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

: Mr. Rajiv Kumar Aggarwal, Advocate

For the Income Tax Deptt.

Ms. Easha Kadian, Proxy Counsel for

Ms. Lakshmi Gurung, Standing Counsel

For the OL, Delhi

Mr. Amish Tandon, Mr. Ajeyo Sharma, Advs.

For RD(NR) Delhi/ROC, Delhi:

Mr. Manish Raj, Co. Prosecutor

ORDER

A perusal of affidavit of service filed on 18.10.2017 (Diary No. 3583) shows that proper notices were served only on the Assessing Authority, namely Deputy Commissioner of Income Tax, Circle 16(2), New Delhi, Assistant Commissioner of Income Tax, Circle (1) & (2), BMTC Building, Bangalore on 27th September, 2017 and 28th September, 2017 respectively.

On behalf of learned Standing Counsel of the Income Tax Department, it has been stated that the requisite report shall be filed within two weeks. Let a complete paper book alongwith affidavit dated 18.10.2017 (Diary No. 3583) be furnished to the proxy counsel for the Standing Counsel of the Income Tax Department during the course of the day.

List the matter on 8th January, 2018.

(CHIEF JUSTICE M.M.KUMAR)

(DEEPA KRISHAN) MEMBER(TECHNICAL)

Sd1-

28.11.2017 V. Sethi